

**Compensation to Railway Accident
Victims**

2445. PROF. NARAIN CHAND PARASHAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is any mechanism to ensure the quick payment of relief/compensation to the next of kin of passengers killed in railway accidents ;

(b) if so, the details thereof;

(c) the number of persons to whom compensation has been paid in respect of the accidents which occurred during the past three years including the current financial year;

(d) whether any such claims are still pending; and

(e) if so, the details thereof including the period for which these are pending with reference to date of each accident ?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) and (b). Immediate relief in the form of ex-gratia payment is made to the next of kins of deceased and the persons injured in train accidents.

Claim compensations are however, decided by ex-Officio or Ad hoc Claims Commissioners, who function under the control of the respective High Courts.

Railway makes the payment immediately on the award being given by the Claims Commissioners.

(c) to (e). The information is being collected and will be laid on the Table of the Sabha.

**Environmental Clearance of Develop-
ment Projects**

2446. PROF. NARAIN CHAND PARASHAR : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Union Government have received any request from the State Government of Himachal Pradesh since 1 August, 1987 for grant of permission for the felling of trees required for the execution of development schemes like construction of roads, rural electrification, irrigation and drinking water supply;

(b) if so, the details thereof; and

(c) the names of the schemes which have been cleared to date and the likely date by which the remaining schemes would be cleared ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : (a) A total of 8 such requests have been received from the State Government of Himachal Pradesh since 1.8.1987 under the Forest (Conservation) Act, 1980.

(b) A statement showing the details is given below.

(c) One case, namely construction of the Bath Valley Medium Irrigation canal requiring diversion of 1.92 ha. of forest land, has been approved. Regarding the other 7 cases, a decision can be taken only when complete details are made available by the State Government.

Statement

Sl. No.	Proposal for	Date of receipt	Area ha.
1.	132 KV Tr. Line from Gaggal to Kunihar	7.8.87	17.558